

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, NEAR RAJASTHAN HIGH COURT, POST BOX NO. 619
JODHPUR**

ORDER SHEET

COURT NO. : 1

20/11/2018

M.A./290/237/2018 SMT POOJA HANS
O.A./290/211/2013 -V/S-
M.A./290/129/2018 UNION OF INDIA

ITEM NO:10

FOR APPLICANTS(S) Adv. : Mr. Anil Parihar

FOR RESPONDENTS(S) Adv.: Mr. Kamal Daye

Notes of The Registry	Order of The Tribunal
	Heard on MA No.237/2018 for production of documents.
	<p>Learned counsel for the applicant submits that these are crucial documents to adjudicate the matter. However, learned counsel for the respondents submits that the applicant has sought so many documents, which are even not relevant to adjudicate the matter and rather it will complicate the issue.</p>
	<p>I have considered the submissions and perused the MA. It appears that some of the the documents sought by the applicant are not relevant to adjudicate the matter at this stage. Therefore, the MA No.237/2018 is dismissed. However, if any, need arise for this Hon'ble Tribunal to peruse any documents which are relevant to adjudicate the matter, the Tribunal would direct the respondents to produce the same at the time of hearing.</p>

[rss](#)